

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SAMVID STEELS PRIVATE LIMITED

RELEVANT PARTICULARS		
1	Name of corporate debtor	SAMVID STEELS PRIVATE LIMITED
2	Date of incorporation of corporate debtor	14/10/1992
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55100GJ1992PTC018421
5	Address of the registered office and principal office (if any) of corporate debtor	M/S SAMVID STEELS PRIVATE LIMITED At 2, ASHIMA COMPLEX KADI-KALOL HIGHWAY, KARANNAGAR KADI-382727 MAHESANA GUJARAT, INDIA
6	Insolvency commencement date in respect of corporate debtor	17/04/2024
7	Estimated date of closure of insolvency resolution process	14/10/2024
8	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Manish Santosh Buchasia (PCS IP RV_SFA) Registration No. IBBI/IPA-002/IP-N00487/2017-2018/11449 AFA Validity 06-11-2024
9	Address and e-mail of the interim resolution professional, as registered with the Board	306, 3rd Floor, "Gala Mart" Nr Sobo Centre, Before Safal Parisar, Above SBI/Union Bank, South Bopal, Ahmadabad-380058, Gujarat E-mail: manishbuchasiacs@gmail.com Mobile no.: 9898055367
10	Address and e-mail to be used for correspondence with the interim resolution professional	306, 3rd Floor, "Gala Mart" Nr Sobo Centre, Before Safal Parisar, Above SBI/Union Bank, South Bopal, Ahmadabad-380058, Gujarat E- mail: samvidsteelsibc24@gmail.com
11	Last date for submission of claims	01/05/2024
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Name the class(es)	Not applicable, as per information available with Interim Resolution Professional
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/en/home/downloads Physical Address: Not applicable

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a corporate insolvency resolution process of the **SAMVID STEELS PRIVATE LIMITED on 17/04/2024.**

The creditors of **SAMVID STEELS PRIVATE LIMITED** are hereby called upon to submit their **claims with proof on or before 01/05/2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only.

All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Manish Buchasia

Date: 18/04/2024
Place: Ahmedabad

Mr. Manish Santosh Buchasia
Interim Resolution Professional
SAMVID STEELS PRIVATE LIMITED
Registration No. IBBI/IPA-002/IP-N00487/2017-2018/11449



ASIRVAD MICRO FINANCE LTD

CIN U65923TN2007PLC064550
9th and 10th Floor, No. 9, Club House Road, Anna Salai,
Chennai 600 002, Tamil Nadu.
Tel:044-42124493

GOLD AUCTION NOTICE

The borrowers, in specific and the public, in general, are hereby notified that public auction of the gold ornaments pledged in the below accounts is proposed to be conducted at the following branches on 27/04/2024 from 10.00 am onwards. The auction is of the gold ornaments of defaulted customers who have failed to make payment of their loan amount despite being notified by registered letters. Unauctioned items shall be auctioned on any other days without any further notice. Change in venue or date if any will be displayed at the auction centre and on the company website. The details given below are in the order of Branch Name, Loan Number.

List of Pledges:-

GUJARAT, AHMEDABAD, NAROL, GL, 342370700000005,

Persons wishing to participate in the above auction shall comply with the following:-
Interested Bidders should submit Rs. 10,000/- as EMD (refundable to unsuccessful bidders) by way of Cash on the same day of auction. Bidders should carry valid ID card/PAN card. For more details, please contact 8149752363

Authorised officer
Asirvad Micro Finance Ltd.

POSSESSION NOTICE - (for immovable property) Rule 8-(1)

Whereas, the undersigned being the Authorized Officer of IFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IFL HFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, a Demand Notice was issued by the Authorized Officer of the company to the borrowers / co-borrowers mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(14) of the said Act read with Rule 8 of the said Rules. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of IFL HFL for an amount as mentioned herein under interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, if the borrower clears the dues of the "IFL HFL" together with costs, charges and expenses incurred by it, any time before the date fixed for sale or transfer, the secured assets shall not be sold or transferred by "IFL HFL" and no further steps shall be taken by "IFL HFL" for transfer or sale of the secured assets.

Name of the Borrower(s) / GUARANTOR / BRANCH	Description of secured asset (Immovable property)	Total Outstanding Dues (Rs.)	Date of Demand Notice	Date of Possession
Mrs. Hansaban Shrivastava Mr. Munoo Dhanraj Mili Income (Prospect No. IL19309192)	All that piece and parcel of Plot No. 2111, Bharvad Vm, Mansal, Ahmedabad, Gujarat, India. 362130, Area: 771.00, 618.00, Super Built Up Area, Carpet Area, Property Area: 900.00, 771.00, 618.00	Rs. 597810.00/- (Rupees Five Lakh Ninety Seven Thousand Nine Hundred and Ten Only)	24-Jan-2024	15-Apr-24
Mr. Laxmanbhai Goudhalal Malvani Mrs. Maniben Laxmanbhai Malvani Mrs. Anand General Store Prospect No. IL19309192	All that piece and parcel of Plot No. 1276, Village: Daska, Hanuman Vm, Sundar Nagar, Gujarat, India. 362750, Area: 262.75, 262.75, Property Type: Land Area, Land Area, Super Built Up Area, Carpet Area, Property Area: 200.00, 579.70, 463.80	Rs. 571195.00/- (Rupees Five Lakh Seventy One Thousand One Hundred and Ninety Five Only)	23-Jan-2024	15-Apr-24
Mr. Kumar Abhishek Mrs. Malli Devi Prospect No. IL19309192	All that piece and parcel of Plot No. 82, Block Survey No. 991/B, Ambika Nagar, Near Kuber Bhandari, on Vardhaman Residency Road, Andada, Anikeshwar, Bhavnagar - 380910, Area: 280.00, 280.00, Property Type: Land Area, Carpet Area, Property Area: 599.54, 458.91	Rs. 1128751.00/- (Rupees Eleven Lakh Twenty Eight Thousand Seven Hundred and Fifty One Only)	07-Dec-2023	15-Apr-24
Mr. Mukesh Jamchandra Mrs. Vansha Jamchandra Jamchandra Prospect No. IL19104054	All that piece and parcel of Plot No. 285, Mahesh Residency 2, Swan, Chand Sagar Road, Surat, Gujarat, India. 394130, Area: 285.00, 285.00, Property Type: Land Area, Super Built Up Area, Carpet Area: 587.00, 352.00, 294.00	Rs. 1200165.00/- (Rupees Twelve Lakh One Hundred and Five Only)	05-Feb-2024	15-Apr-24
Mr. Rajubhai Kalubhai Parmar Mrs. Shalini Rajubhai Parmar Prospect No. IL19309192	All that piece and parcel of Plot No. J-305, Plot No. 109, 2489-EWS-1EWS/4428, TP Scheme No. 3, Opp. V.P. Society, Opp. Jagan Park, Airport Road, Subhashnagar, Bhavnagar - 380910, Area: 261.00, 261.00, Property Type: Land Area, Super Built Up Area, Carpet Area: 261.00, 261.00	Rs. 287760.00/- (Rupees Two Lakh Ninety Seven Thousand Seven Hundred Only)	11-Dec-2023	15-Apr-24

For further details please contact to Authorized Officer at Branch Office: First Floor, Shop No. 101, Riddhi Plaza, Amar Jawan Chakra, Nika Kathwadi Road, Nika, Ahmedabad, Gujarat-382350/09 Corporate Office Plot No. 98, Phase-IV, Udyog Vihar, Gurgaon, Haryana, Ahmedabad, Date: 19/04/2024 Sd/- Authorized Officer, For IFL Home Finance Limited

Corrigendum
The Five Auction Notice Ads of Canara Bank, Science City & Odhav branch for Vehicle Sale & Chandkheda, Maninagar Daxini Society & Naroda branch for Machinery Sale published in Financial Express, Ahmedabad on 5.4.2024. Please read Auction Date: 10.5.2024 instead of 7.5.2024.
Sd/- Autho. Officer

RATNAMANI METALS & TUBES LTD.
Regd. Office: 17, Rajmugati Society, Naranpura Char Rasta, Ankur Road, Naranpura, Ahmedabad-380013. Phone No.: 079-29601200/01/02, Fax No.: 079-29601210 E-mail: investor@ratnamani.com Website: www.ratnamani.com CIN: L70109GJ1983PLC006460

NOTICE TO THE SHAREHOLDERS
TRANSFER OF THE EQUITY SHARES OF THE COMPANY TO THE INVESTOR EDUCATION AND PROTECTION FUND AUTHORITY

NOTICE is published pursuant to the provisions of Section 124(6) of the Companies Act, 2013 read with Rule 63(a) of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the Rules"). The said Rules inter-alia provide for the transfer of unpaid/unclaimed dividend to the Investor Education and Protection Fund ("IEPF") and transfer of Shares, in respect of which the dividend has not been paid or claimed by the Shareholders for 7 (Seven) consecutive years or more to the Demat Account of the Investor Education and Protection Fund Authority ("IEPF Authority").

Accordingly, the Company vide its letter dated April 15, 2024 has communicated to all the concerned Shareholders individually, whose shares are liable to be transferred to the Demat Account of the IEPF under the said Rules at their latest available address for taking the appropriate action. The Company has also uploaded the details of such shareholders and shares due for transfer to the Demat Account of the IEPF on its website at www.ratnamani.com. The details of the unpaid/unclaimed dividends are available at the website of the Company. Therefore, the Shareholders are requested to refer the same and verify the details of their unclaimed dividends and the Shares liable to be transferred to the IEPF Authority.

The concerned shareholders holding shares in physical form and whose shares are liable to be transferred to the IEPF Authority, may note that the Company would be issuing Duplicate Share Certificate(s) in lieu of the original share certificates held by them for the purpose of transfer of shares to the IEPF Authority. As per the said Rules and upon such issue the original Share Certificate(s) which are registered in their name will stand automatically cancelled and be deemed non-negotiable. The Shareholders may further note that the details uploaded by the Company on its website should be regarded and shall be deemed adequate notice in respect of the issue of the duplicate share certificate(s) by the Company for the purpose of transfer of shares to the IEPF Authority pursuant to the said Rules. In respect of the Shareholders holding shares in demat form, the Company shall inform the concerned depositories by way of the Corporate Action for transfer of the shares lying in their demat account in favor of the Demat Account of the IEPF Authority.

Therefore, the concerned shareholders are requested to claim their unpaid/unclaimed dividend amounts on or before September 30, 2024. In case, the Company does not receive any communication from the concerned Shareholders, the Company shall with a view of adhering with the requirements of the Rules, transfer the shares to the IEPF Authority by the due date without any further act or liability on the part of the Company. No claim shall lie against the Company in respect of the Unclaimed Dividend Amount and Shares Transferred to the IEPF Authority without any further reference.

Further, the Shareholders may note that the unclaimed dividend and corresponding shares transferred to the IEPF Authority including all the benefits accruing on such shares, if any, can be claimed back from IEPF Authority by making an application in the prescribed web based Form IEPF-5 online and sending the physical copy of the same duly signed (as per the specimen signature recorded with the Company), along with requisite documents enumerated in Form IEPF-5 to the Company.

For any queries / clarification on the above matter, the Shareholders are requested to contact the Company's Registrar and Transfer Agent, namely, Link Intime India Private Limited, (Unit: Ratnamani Metals & Tubes Limited), 5th Floor, 506 to 508, Amarnath Business Centre-1 (ABC-1), Besides Gula Business Centre, Nr. St. Xavier's College Corner, Off C. G. Road, Navrangpura, Ahmedabad - 380009, Telephone No. 079-26465179/86/87, Email: ahmedabad@linkintime.co.in and iepf.shares@linkintime.co.in

For, Ratnamani Metals & Tubes Ltd.
Sd/-
Date: 18/04/2024 Anil Maloo
Place: Ahmedabad Company Secretary & Nodal Officer

This Notice is also available at the Investors Relations Section of the Company's website at www.ratnamani.com and on Corporate Announcement of the Stock Exchange's website at www.seindia.com and www.bseindia.com.

HERO HOUSING FINANCE LIMITED
Regd. Office: 09, Community Centre, Basant Lok, Vasant Vihar, New Delhi - 110057
Phone: 011 49267000, Toll Free Number: 1800 212 8800, Email: customer.care@herohf.com
Website: www.herohousingfinance.com | CIN: U65192DL2016PLC330148
Contact Address: 5th floor, Chandan House, Opposite Pantaloons Store, Near Meethakali Six Road, Navrangpura, Ahmedabad, Gujarat - 380006.
Office No. 412, Fourth Floor, Seven Seas, Plot No. 1 In Revenue Survey No. 270/P-3, Above Tanishq Showroom, Junagadh, Gujarat-362001.

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)
(As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002) Whereas, the undersigned being the Authorized Officer of Hero Housing Finance Limited, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notices as mentioned below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice. The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(14) of the said Act read with rule 8 of the said Rules.

The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Hero Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date mentioned below.

The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets

Loan Account No.	Name of Obligor(s)/ Legal Heir(s)/Legal Representative(s)	Date of Demand Notice/ Amount as per Demand Notice	Date of Possession (Constructive/ Physical)
HF/FAHM/HOU/21000017746	Solanki Hareshbhai Amrutbhai, Solanki Radhaben Amrutbhai	17/01/2024, Rs. 20,05,036/- as on date 17/01/2024	17/01/2024 (Symbolic)
HF/JNGHOU/21000014675	Tank Vishal Harsukhbhai, Tank Geelaben Harsukhbhai, Tank Harsukhbhai Govindbhai, Harsukhbhai Govindbhai	27/08/2023, Rs. 4,97,561/- as on date 21/06/2023	17/01/2024 (Physical)

Description of Secured Assets/Immovable Properties: All that piece and parcels of immovable being a Residential Flat No. 1-302 in block in 3rd Floor, addressing around 118 Sq. Yrd. i.e. 98.66 Sq. Mtrs. Super Built-up Area of the scheme known as "SWAMINARAYAN PARK-2 (Valva)" situated on the land Survey No. 555 of Final Plot No. 39 of TPS No. 58 (Valva outfall) of Moje Village-Valva, Taluka-Daskroi, Sub Dist. & Reg. Dist. Ahmedabad-11 (Asali) in state of Gujarat. With Common Amenities Written in Title Document. Tenement No: 0320-08-1168-0001-S, Property Bounded By: East: Scheme Garden, West: Block-J, North: Scheme Road, South: Block-K

Description of Secured Assets/Immovable Properties: All that piece and parcels of Residential Plot/Land bearing Flat No. 304, on 3rd Floor, addressing 402.47 Sq. Ft., building area 37.41 Sq. Mtrs. Building Known as "SUNRISE", Situated at Revenue Survey No. 166 Paiki, as per approved plan known as "Asopalav-3" Plot no 13 Adm. 170.09 Sq. Mtrs. of Moje Village, Timbavadi Tal & Sub Dist. Junagadh City Nagarpalika, Dist. Junagadh, Gujrat with Common Amenities Written in the Title Document. Property Bounded By: East: Adj. Wall and Flat No. 303, West: Adj. Wall and Common plot, North: Adj. Stair and Passage, South: Adj. Wall and Common Road

Date: - 19/04/2024 Sd/- Authorised Officer, For Hero Housing Finance Limited
Place: - Ahmedabad, Junagadh

Government of India (Ministry of Finance, Department of Financial Service) Before the Recovery Officer DEBTS RECOVERY TRIBUNAL - II
3rd Floor, Bhikhubhai Chamber, Opp Deepak Petrol Pump, Ellisebridge, Ahmedabad - 380006

For no. 22 (Earlier 62) (Regulation 36 & 37 of DRT Regulations, 2015) [See Rule 52(1)(2) of the Second Schedule to the Income Tax Act, 1961] Read with The Recovery of Debts Due to Bank and Financial Institution Act, 1993
E-AUCTION / SALE NOTICE
THROUGH REGD. AD / DASTV AFFIXATION/BEAT OF DRUM/PUBLICATION
RP / RC No. - 422/2021 OA No. 1421/2019
Certificate Holder Bank - DCB Bank

Certificate Debtors Vs. Rajeshbhai Dineshbhai Limbasiya & Ors.

Lot No.	Description of the Property	Reserve Price (Rounded off)	EMD 10% or (Rounded 10%)
1.	All the price and parcels of the immovable property being shop no.112, 1st Floor, Shree Sadguru Jyot Complex, Ward No.12, City Survey No. 660 Paiki of Revenue Survey No. 123 Paiki, Pedak Road, Rajkot District Rajkot (Super Built up area 20.90 Sq. Mtrs.)	Rs. 14,60,000/-	Rs. 1,45,000/-
2.	All that piece and parcels of the immovable property being cellar no.1, on basement, Shree Sadguru Jyot Complex, Ward No.12, City Survey No. 660 Paiki of Revenue Survey No. 123 Paiki, Pedak Road, Rajkot District Rajkot (Carpet area 35.64 Sq. Mtrs.)	Rs. 12,00,000/-	Rs. 1,20,000/-
3.	All that piece and parcels of the immovable property being cellar no.2, on basement, Shree Sadguru Jyot Complex, Ward No.12, City Survey No. 660 Paiki of Revenue Survey No. 123 Paiki, Pedak Road, Rajkot District Rajkot (Super Built up area 35.64 Sq. Mtrs.)	Rs. 12,00,000/-	Rs. 1,20,000/-

Note: In respect of any claims to be received if any, priority of payment will be decided in terms of section 31-B of the RDB Act, 1993 (as amended in the year 2016) EMS shall be deposited by through RTGS / NEFT in the account as per details as under:

Beneficiary Bank Name	DCB Bank Ltd.
Beneficiary Bank Address	Debar Road, Rajkot
Beneficiary Account No.	0402955100223
IFSC Code	DCBL0000040

- The Bid increase amount will be Rs. 10,000/- for lot no. 1-3.
- Prospective bidders may avail online training from service provider M/s. E-Procurement Technologies Ltd. (Tel Helpline No. 9265562821 - 079 61200594 / 598 / 568 / 587 / 538 and Mr. Ram Sharma (Mobile No. 09978591888) Helpline Email Id Support@auctiontng.net and for any property related queries may contact Satish Trapasiya (Mob- 9728992491)
- Prospective bidders are advised to visit website https://www.drt.auctiontng.net for detailed terms and conditions and procedure of sale before submitting their bids.
- The prospective bidders are advised to adhere payment schedule of 25% (Minus EMD) immediately after fall of hammer / close of auction and 75% within 15 days from the date of auction and if 15th day is Sunday or other holiday, then on immediate next first bank working day. No request for extension will be entertained.
- The properties are being put to sale on "as is where is", "as is what is" and "as is whatever" basis and prospective buyer are advised to carry out due diligence property.
- Schedule of auction is as under:

SCHEDULE OF AUCTION

Sl. No.	Inspection of Property	Date
1	Inspection of Property	10.05.2024 Between 11.00 am to 2.00 pm
2	Last date for receiving bids along with earnest money and uploading documents including proof of payment made	21.05.2024 upto 05.00 pm
3	e-auction	22.05.2024 Between 12.00pm to 01.00pm (With auto extension clause of 03 minutes, till E-Auction ends)

Sd /
Recovery Officer - I
Debts Recovery Tribunal - II
Ahmedabad

TATA CAPITAL HOUSING FINANCE LTD
Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013. CIN No. U67190MH2008PLC187552

DEMAND NOTICE
Under Section 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("Rules").

Whereas the undersigned being the Authorized Officer of Tata Capital Housing Finance Limited (TCHFL) under the Act and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Rules already issued detailed Demand Notices dated under Section 13(2) of the Act, calling upon the Borrower(s)/Co-Borrower(s)/Guarantor(s) (all singularly or together referred to as "Obligors"/Legal Heir(s)/Legal Representative(s)) listed hereunder, to pay the amounts mentioned in the respective Demand Notice(s), within 60 days from the date of the respective Notice(s), as per details given below. Copies of the said Notices are served by Registered Post A.D. and are available with the undersigned, and the said Obligor(s)/Legal Heir(s)/Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours. In connection with the above, Notice is hereby given, once again, to the said Obligor(s)/Legal Heir(s)/Legal Representative(s) to pay to TCHFL, within 60 days from the date of the respective Notice(s), the amounts indicated herein below against their respective names, together with further interest as detailed below from the respective dates mentioned below in column (d) till the date of payment and / or realisation, read with the loan agreement and other documents/writings, if any, executed by the said Obligor(s). As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to TCHFL by the said Obligor(s) respectively.

Contract No.	Name of Obligor(s)/ Legal Heir(s)/Legal Representative(s)	Total Outstanding Dues (Rs.)	Date of Demand Notice / Date of NPA
TCHHL02	Mr. Pushpendrasinh Bhupendrasinh Rajuli (borrower) And Mrs. Rya Pushpendrasinh Rajuli (co-borrower) And Mr. Bhupendrasinh (co-borrower)	Rs. 4164612 & Rs. 169492	08/04/2024 & 04/04/2024
74000100			
149021			
TCHIN001			
40001001			
56948			

Description of the Secured Assets/Immovable Properties / Mortgaged Properties : All the rights, piece & parcel of Immovable property bearing unit no. C-32 having a total area of 3253 Sq. Ft. that includes plot area 2265 Sq. Ft. and Common Plot and road area 988 Sq. Ft., in which the constructed carpet area is 730 Sq. Ft. in the premises/ Scheme known as "Ratan Heaven". This premises/Scheme is meant for residential purposes has been developed by M/s Earth Infra as per approved plan and have 493 units. This Scheme is lying on nonagricultural land with a total area of 91345 Sq. Mtrs bearing Block no. 99, 100 paiki, 101, 102, 103, 122, 124A, 278/1, 123, 104, 124/B, 278 paiki 1 situated in moje village Ratanpur lying within the boundaries limit of urban development authority (VUDA), Taluka Jilla Vadodra, Registration Sub District Vadodra (Division 5), District: Vadodra, Gujarat. Bounded as follows: East by: Sub Plot No. B-29, B-30 and B-31, West by: 7.50 Mtr wide Road, North by: Sub Plot no. B1-33, South by: 18 Mtr wide Road.

*with further interest, additional interest at the rate as more particularly stated in respective Demand Notice dated mentioned above, incidental expenses, costs, charges etc. incurred till the date of payment and/or realization. If the said Obligor(s) shall fail to make payment to TCHFL as aforesaid, then TCHFL shall proceed against the above Secured Asset(s)/Immovable Property(ies) under Section 13(4) of the said Act and the applicable Rules entirely at the risk of the said Obligor(s)/Legal Heir(s)/Legal Representative(s) as to the costs and consequences.

The said Obligor(s)/Legal Heir(s)/Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset(s)/Immovable Property, whether by way of sale, lease or otherwise without the prior written consent of TCHFL. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder shall be liable for imprisonment and/or penalty as provided under the Act.

Date: 19/04/2024 Sd/- Authorised Officer, For Tata Capital Housing Finance Limited
Place: Gujarat

AXIS BANK LIMITED (CIN: L6510GJ1993PLC02769)
Registered Office: "Trishul", 3rd Floor, Opp. Samarshwar Temple, Near Law Garden, Ellishbridge Ahmedabad - 380006
Structured Assets Group at Corporate Banking Branch at Ahmedabad: Structured Assets Group at Corporate Banking Branch at 3rd E Building, 2nd Floor, Near Panchvati Circle, C G Road, Ahmedabad-380009. Email Id: jitendra.poptax@axisbank.com; nilay.sharan@axisbank.com

"SALE NOTICE FOR SALE OF MOVABLE AND IMMOVABLE PROPERTIES"

Appendix IV-A (Read with Rule 8(6) of Security Interest (Enforcement) Rules, 2002

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act 2002) read with proviso to Rule 8 (6) and Rule 9 of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower i.e. 1) M/s. Kundan Jewellers (Borrower & Hypothecator) having its registered office at 108, Suvarnakhal, Opp. Punjabi Hall, C G Road, Ahmedabad 380009 2) Mr. Sureshbhai Mahasukhlal Soni (Sole Proprietor, Mortgagee and Guarantor), 3) Mr. Dipal Sureshbhai Soni 4) Mrs. Sureshbhai Soni (Mortgagor & Guarantor) & 5) Mrs. Kundan Sureshbhai Soni (Mortgagor and Guarantor), all 2 to 4 residing at 203/A, Puspapari Apartment, Near Ruchir Bungalow, Judges Bungalow Road, Bodake, Ahmedabad 380054, the owner of the below described immovable properties mortgaged/charged to Axis Bank Limited i.e. Secured Creditor, the physical possession of which has been taken by the Respected Court Commissioner on 22nd October 2023 appointed by Hon'ble Chief Metropolitan Magistrate, Ahmedabad on sec. 14 application i.e. Criminal Miscellaneous Application No.1276 of 2023 filed by Axis Bank Ltd. under SARFAESI Act. Thereafter Court Commissioner has handed over physical possession of the below mentioned mortgaged properties to the Authorized Officer of Axis Bank Limited i.e., Secured Creditor will be sold on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS" and "NO RECOURSE BASIS" on 10th May 2024, for recovery of Rs. 6,99,399.74 (Rupees Six Crores Ninety-Nine Lakhs Ninety Two Thousand Two Hundred Ninety Nine and Paise Seven Four Only) being due as on 15th February 2022, as mentioned in Demand Notice dated 21st June 2022 bearing reference number AXIS/SA/P/2022/23/576 issued u/s 13 (2) of SARFAESI Act, being the amount due as on Outstanding as on 15th February 2022, along with further interest w.e.f. 16th February 2022 at the contractual rate along with penal interest thereon till the date of payment and incidental expenses, charges, costs etc. due from 1) M/s Kundan Jewellers 2) Mr. Sureshbhai Mahasukhlal Soni 3) Mr. Dipal Sureshbhai Soni 4) Mr. Nehal Sureshbhai Soni 5) Mrs. Kundan Sureshbhai Soni to Axis Bank Limited i.e. Secured Creditor.

The description of mortgaged properties for sale along with reserve price and the earnest money deposit are as under:

Sr. No	DESCRIPTION OF PROPERTY	RESERVE PRICE	EARNEST MONEY DEPOSIT (EMD)
2	Properties bearing Flat No. 7 on the Fourth Floor addressing about 100 sq.yds in the scheme known as "HEAT APARTMENT" of SHRI SHANKHNASI (SHANTHINAGAR) ASSOCIATION, an Association 2023 registered under the provisions of the Societies Registration Act, 1860, incorporated under the Corporation Act, 1959 under serial No. NTCG-7734 dated 19-01-1996 situated on the land of Final Plot No. 100 & 101 of Town Planning Scheme No. 15 situate, lying and being at MOUJE: WADAJ, Taluka: City, in the Registration District of Ahmedabad and Sub District of Ahmedabad-3 (Wada) owned by You Nos. 2 & 5 i.e. Mr. Sureshbhai Mahasukhlal Soni and Mrs. Kundan Sureshbhai Soni.	Rs. 23,00,000/- (Rupees Twenty Three Lakhs Only)	Rs. 2,30,000/- (Rupees Two Lakhs Thirty Thousand Only)

Physical possession of the above mentioned properties was taken by the Respected Court Commissioner on 22nd October, 2023 appointed by Hon'ble Chief Metropolitan Magistrate, Ahmedabad on sec.14 application i.e. Criminal Miscellaneous Application No.1276 of 2023 filed by Axis Bank Ltd. Thereafter Respected Court Commissioner has handed over physical possession of the above mentioned mortgaged properties to the Authorized Officer of Axis Bank Limited.

The online bids shall be submitted as per schedule given below.

Last date for submission of bids: Demand Draft/Pay Order in the favour of Axis Bank Ltd., payable at Ahmedabad, to be submitted on or before 09th May 2024 at 5:00 pm, at the following address: Mr. Jitendra Popat, Structured Assets Group at Corporate Banking Branch at 3rd E Building, 2nd Floor, Near Panchvati Circle, C G Road, Ahmedabad-380009, K/A Mr. Jitendra Popat

Inspection of Property: On 1st May 2024 between 11:00 AM to 02:00 PM with prior appointment. For inspection, please contact Mr. Sagar Chavda on Mobile Number 9925364887.

Date and time of e-auction: 10th May 2024 between 3.00 P.M. to 4.00 P.M., with auto-extension of five minutes each in the event of bids placed in the last five minutes.

Bid Increment Amount: Rs. 50,000/- (Rupees Fifty Thousand Only)

- Axis Bank Ltd. had filed recovery proceeding i.e. Original Application (Diary No. 411 of 2022/04) against 1) M/s. Kundan Jewellers (Borrower & Hypothecator) Nos. 2) Mr. Sureshbhai Mahasukhlal Soni (Sole Proprietor, Mortgagee and Guarantor) 3) Mr. Dipal Sureshbhai Soni (Mortgagor & Guarantor) & 4) Mrs. Kundan Sureshbhai Soni (Mortgagor and Guarantor), for recovery of outstanding dues in Hon'ble Debts Recovery Tribunal-I, Ahmedabad. The said OA is pending for adjudication.
- There may be various attachments on Borrower accounts to be ascertained and verified by the bidders prior to submitting bid.
- The Various dues of the Municipal Corporation, Society, Electricity company etc. should be ascertained and verified by the bidders prior to submitting bid.

For detailed terms and conditions of the sale, please refer to the link provided in https://www.axisbank.com/auction-notices and/or https://axisbank.auctiontng.net.

Date: 19th April 2024 Sd/- Authorised Officer, Axis Bank Ltd.
Place: Ahmedabad Mobile No.: 9228898782

POSSESSION NOTICE (For Immovable Property)

Whereas, The undersigned being the Authorized Officer of INDIABULLS HOUSING FINANCE LIMITED (CIN : L65922DL2005PLC136029) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 20.10.2023 calling upon the Borrower(s) RAVI PARMANAND VIGHANI PROPRIETOR RAVIRAJ GARMENTS AND VIGHANI SHILA PARMANANDBAHAI to repay the amount mentioned in the Notice being Rs. 30,95,365.31/- (Rupees Thirty Lakh Ninety Five Thousand Three Hundred Sixty Five and Paise Thirty One Only) against Loan Account No. HHLGAM00522391 as on 13.10.2023, and interest thereon within 60 days from the date of receipt of the said Notice.

The Borrower(s) having failed to repay the amount, Notice is hereby given to the Borrower(s) and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on 14.04.2024.

The Borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of INDIABULLS HOUSING FINANCE LIMITED for an amount of Rs. 30,95,365.31/- (Rupees Thirty Lakh Ninety Five Thousand Three Hundred Sixty Five and Paise Thirty One Only) as on 13.10.2023, and interest thereon.

The Borrowers' attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the Secured Assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

ALL THAT PIECES OR PARCEL OF LAND / PROPERTIES AS UNDER TOGETHER WITH ALL THE PRESENT AND/OR FUTURE STRUCTURE BUILDING FURNITURE FIXTURE, FITTINGS, STANDING AND / OR PLANT AND MACHINERY INSTALLED / TO BE INSTALLED / CONSTRUCTED / TO BE CONSTRUCTED THEREON AND ALL THE PRESENT AND / OR FUTURE RIGHTS, TITLE AND INTEREST OF M/S SHILABEN PARMANANDBAHAI VIGHANI THEREIN:

SUB PLOT NO. - 777+8-C, R SURVEY NO. 673, AREA OF PLOT 71.17 SQ. MTRS., CONSTRUCTION AREA TOTAL 88.73 SQ. MTRS., (GROUND FLOOR 54.17 SQ. MTRS., 1ST FLOOR, 34.56 SQ. MTRS.), SITUATED AT RAMESHWAR NAGAR ANJAR TAL ANJAR DISTRICT ANJAR KACHCHH ANJAR - 370110 GUJARAT, BUTTED AND BOUNDED AS UNDER:

NORTH : SUB PLOT NO. 77+78B EAST : SY. NO. 672
SOUTH : SUB PLOT NO. 77+78D WEST : 6.00 MTRS. WIDE ROAD

Date : 14.04.2024 Authorized Officer
Place : ANJAR KACHCHH INDIABULLS HOUSING FINANCE LIMITED